Bill No. LXXVII of 2024

THE CONSTITUTION (AMENDMENT) BILL, 2024

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further to amend the Constitution of India.

 $\ensuremath{\mathsf{BE}}$ it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitutional (Amendment) Act, 2024.

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(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Seventh Schedule to the Constitution, in List III-Concurrent List, after entry 17B, the following entry shall be inserted, namely:—

"17C. Ocean and marine ecosystem protection, environmental protection and matters relating to climate change."

Short title and commencement.

Amendment of the Seventh Schedule.

STATEMENT OF OBJECTS AND REASONS

The Constitution understands the importance of protecting and improving the environment and safeguarding forests and wildlife in the Directive Principles of State Policy. However, there is an increase in the urgency of climate protection due to the recent developments in climate change, which is having severe negative repercussions. The Tiwari Committee, set up in 1980, highlights the need to ramp up efforts to conserve the environment in order to promote sustainable development. Currently, no provisions are available in the Constitution that specifically address ocean and marine ecosystem protection, environmental protection and matters relating to climate change. Many of the laws pertaining to the ocean environment, marine ecosystem and climate change have been derived from other entries in the Seventh Schedule to the Constitution, which reduces efficiency. The addition of the said entry in the Seventh Schedule to the Constitution will lead to the formation and implementation of more robust and transparent policies in this sphere. This Bill seeks to address this issue.

Hence this Bill.

SAGARIKA GHOSE

RAJYA SABHA

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further to amend the Constitution of India.

(Shrimati Sagarika Ghose, M.P.)